

FIR No. 205/2020

PS : Sarai Rohilla

U/s 379/356/34 IPC

**State Vs. Karan Singh S/o Sh. Karnail Singh, R/o 10613, Gali no.5,
Main Road, Pratap Nagar, Delhi-110007.**

(Through Video Conferencing)

02.07.2020

**Application for release of Jamatalashi articles on behalf of
applicant/accused.**

Present: Ld. APP for the State

Counsel for applicant/accused.

Report of IO perused.

Let the jamatalashi articles be released to applicant/accused
Karan Singh as per **personal search memo.**

Application disposed off accordingly.

Copy of the order be uploaded on District Court websites by the
court coordinator and also be sent to the counsel for the applicant/accused
on his email.



(Chander Mohan)

MM-04/Central:

Delhi/02.07.2020

**FIR No. 229/2020
PS Sarai Rohilla
U/s 380/411/34 IPC**

02.07.2020

(Through Video Conferencing)

An application has been moved by the applicant for release of case property i.e. 595 Dozen Shokes on superdari.

Present: Ld. APP for State.
Applicant Guru Charan Maharana in person.


Submissions heard. Application perused.

It is submitted by the applicant that the above mentioned case property belongs to him and same is no more required for any investigation purpose..

In view of observations of Hon'ble High Court of Delhi in '**Manjeet Singh Vs State**' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) **date of decision 10.09.2014** the aforesaid case property i.e. 595 Dozen Shokes be released to the applicant to the satisfaction of IO/SHO. The IO/SHO is further directed to take photographs of case property i.e. 595 Dozen Shokes and get the said photographs signed by the applicant on their rear. The photographs along with CD/negatives shall be kept with the MHC(M) for further trial purpose. IO is further directed to take address proof of the applicant before releasing the above mentioned case property to the applicant/rightful owner.

Application disposed off accordingly.

Copy of the order be uploaded on District Court websites by the Court coordinator and also be sent to the counsel for applicant/accused on his email.


(Chander Mohan)
MM-04/Central:
Delhi/02.07.2020